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### **Future Generali India Life Insurance Company Limited**

Registration No. 133

### FUTURE GENERALI PRAMUKH NIVESH ULIP PLAN

(UIN 133L035V02)

UNDER THIS PLAN, THE INVESTMENT RISK IN THE INVESTMENT PORTFOLIO IS BORNE BY THE POLICYHOLDER.

### **Policy Preamble**

Future Generali India Life Insurance Company Ltd (hereinafter called the Company), having received a proposal and declarations along with the required documents, statements, applicable medical evidences and other information leading to the issue of this Policy, which form the basis of the contract, and the first premium from the Policyholder and the Life Assured named in the Schedule, has contracted to provide the benefits under the Policy determined in accordance with the Policy Schedule and the Policy Provisions and any endorsement placed by the Company on the Policy.

The Company hereby agrees that, in consideration of the payment to it of the premiums specified in the Policy Schedule, it shall pay at its Head Office or any other office so notified to the person(s) entitled to thereto, the said benefits, on proof to the satisfaction of the Company of the benefits having become payable as set out in the Policy Schedule and of the title of the person(s) claiming payment.

It is hereby declared that this Policy of Assurance shall be subject to the Terms and Conditions as laid down in the Policy Provisions and the attached Policy Schedule and every endorsement placed on the Policy by the Company shall be deemed to be part of the Policy.

Signed on behalf of the Company

For Future Generali India Life Insurance	e Company Ltd
(Authorized Signature)	
	Date:

IMPORTANT: The Policyholder is requested to read this Policy. If any error or incorrect description is found, the Policy should be returned to the Company for correction.



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### **Policy Provisions**

#### 1. DEFINITIONS

In this Policy, "you", "your", or "yours" refers to the Policy owner or the Policyholder.

"We", "us", "our", or "the Company" refers to Future Generali India Life Insurance Company Limited, or any of its successors.

The words "he", "him" and "his" should read "she", "her" and "hers" where appropriate.

- "Age" at any time is the age last birthday, that is, the age in completed years at that time.
- "Allocation" is creating units at the prevailing unit price. This applies in case of premium payment and switches.
- "Appointee" is the person to whom the proceeds/benefits secured under the Policy shall be paid if the nominee is a minor".
- "Policy **Commencement Date**" is the start date of the Policy. The Policy Commencement Date is stated in the Policy Schedule.
- "Endorsement" is a change agreed in writing by us in any of the terms and particulars of the Policy.
- "Fund Value" at any time is the total value of the units at that point of time in a segregated fund, i.e. it is the total number of units under a policy multiplied by the Net Asset Value(NAV) per unit of that fund.

A policy will be "in force" if all due basic premiums under the policy are paid.

- "Life assured" is the person in relation to whom the Life / other insurance covers are granted under the Policy.
- "Lock-in Period" means the period of five consecutive years from the date of commencement of the policy, during which period the proceeds of the discontinued policies will not be paid, except in the case of death or upon the happening of any other contingency covered under the policy.
- "Maturity Date" is the date on which the Policy benefits, if not previously invoked due to the contingencies covered (e.g. death), terminate on the expiry of the Policy Term, except where a benefit becomes payable on that date.
- "Net Asset Value" means the price per unit of the Segregated Fund. It calculated as:



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(Market Value of investment held by the fund + Value of Current Assets – Value of Current Liabilities & Provisions, if any) / Number of Units existing on Valuation Date (before creation / redemption of Units).

- "**Nominee**" shall mean the person or persons appointed by the policyholder to receive the admissible benefits, in the event of death of the life Assured during the Policy term.
- "Partial Withdrawal" means any part of fund/partial withdrawal that is encashed/ withdrawn by the policyholder during the period of contract.
- "Policy Anniversary" refers to the same date each year during the Policy term, as the Policy Commencement date.
- "Policyholder" is the person who takes out the Policy, is the owner of the Policy and is referred to as the 'proposer' in the proposal form. The policyholder need not necessarily be the same person as the life assured.
- "Proposal Form" is the form filled in by you in utmost good faith giving various particulars and will form the basis for providing the insurance cover under this policy. It is also referred to as the **Application Form**.
- "Redemption" is encashing of units at the prevailing unit price. This involves the cancellation of units at the prevailing unit price of the segregated funds offered in the products. This is applicable in case of partial withdrawals, switches, maturity, surrender, death etc.
- "Risk Commencement Date" is the date from which the benefits arising out of the contingencies (e.g. death) as stated in the Policy Schedule, apply. The Risk Commencement Date is stated in the Policy Schedule.
- "Single Premium" is the due premium payable in lump sum at inception of the policy. No further premiums are due under the policy in that case.
- "Schedule" means the policy schedule issued by us for this policy, together with any amendments to the schedule which may be issued from time to time.
- "Sum Assured" is the absolute amount of benefit which is guaranteed to be paid under a particular benefit on happening of the event in which the said benefit is payable.
- "Surrender" means complete withdrawal / termination of the entire policy.



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- "Surrender Value" means the amount that becomes payable in case of surrender in accordance with the terms and conditions of the policy.
- "Switch" is a facility allowing you to change the investment pattern by moving from one segregated fund, either wholly or in part, to other segregated fund(s) amongst the segregated funds offered under the policy.
- "Term / Policy Term / Benefit Term" is the number of years from the Policy Commencement Date to the Maturity Date.
- "Unit Value" means the unit price of each fund will be the unit value calculated on a daily basis:
- "Valuation of Funds" is the determination of the value of the underlying assets of the fund.
- "Vesting date" is the Policy anniversary coinciding with or immediately following the 18<sup>th</sup> birthday of the Life Assured. This applies where the policy has been taken on the life of a minor.



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#### 2. INTRODUCTION

This document provides details of the terms & conditions of the Policy named in your Policy Schedule. This Policy is provided to you by the Future Generali India Life Insurance Company Ltd. Taken together with your Policy Schedule and any endorsement/s thereon, this document forms the terms of the contract between you and us. The information contained in the Proposal Form and in any other supplementary documents / questionnaires answered and signed by you, forms the basis of the contract.

### 2.1. Policy Benefits

This policy is a single premium unit-linked endowment assurance plan. The allocated portion of premiums under the policy is used to purchase units in the unit-linked funds as chosen by you and stated in the Proposal Form.

The policy enables you to participate in the investment performance of the fund(s) to the extent of allocated units in the fund(s) and does not in any way confer any right whatsoever on you to otherwise share in the profits or surplus of the business of the Company.

The benefits provided by your Policy as regards the amounts payable by us and the events on the happening of which such amounts are payable, as well as the single premium paid by you are as indicated in the Policy Schedule.

The other benefits mentioned below in section 2.1 (b) but not appearing in the policy schedule are not payable.

In terms of the policy document the benefits are payable to you or your Assigns or Nominees under Section 38 and 39 respectively of the Insurance Act, 1938 or proving Executors or Administrators or other Legal Representatives who should take out representation to your estate or limited to the moneys payable under this policy from any Court of any State or Territory of the Union of India.

The terms and conditions of any Endorsement attaching to and forming part of this policy supersede any conflicting provisions of the Policy/Schedule.



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### a) The 'Basic Policy Benefit' consists of the following:

### i. Death Benefit

The death benefit under the policy is payable if the life assured dies before the maturity date and will be the sum of

- Sum Assured and
- Fund Value under the policy, as on the date of intimation of death

At no time the death benefit will be less than 105% of the Single Premium paid.

### ii. Maturity of Policy

The policy matures on survival of the life assured to the Maturity Date of the policy. On maturity, the Fund Value shall be payable to you.

The basic policy benefit applies if the policy is not surrendered during the policy term, or otherwise the non-forfeiture provisions would apply.

### • Settlement Option:

This option enables you to take the maturity proceeds in periodical payments after the maturity date instead of a lump sum on maturity. For it you must give a notice at least 30 days before the maturity date. The units in the unit fund can be redeemed any time up to 5 years from the date of maturity. During this period after the maturity date, there will be no life cover. The fund management charges will continue to be deducted. On death of the life assured during the settlement period, the fund value will be payable. Partial withdrawals and switching will not be allowed during the settlement period. During the settlement period, the investment risk in investment portfolio will continue to be borne by you.

### 3. EXCLUSION

If the life assured, whether sane or insane, commits suicide within one year from the risk commencement date, the Company shall limit the death benefit to the Fund Value as available on the date of death and no insurance benefit will be payable.

Any charges recovered subsequent to the date of death shall be paid-back to nominee or beneficiary along with death benefit.

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### 4. PREMIUM

### 4.1 Payment of Premium

The premiums shall be deemed to have been paid only when they have been received at the Company's head office or any other office authorized by it for that purpose.

### 4.2 Premium allocation

100% of single premium will be allocated to units.

### 5. NON-FORFEITURE PROVISIONS:

### **5.1 Surrender of Policy**

This policy can be surrendered at any time during the policy term.

### a) Surrender of policy before completion of 5 policy years:

If policy is surrendered before the completion of lock in period of 5 policy years from the policy commencement date, the surrender value equal to fund value at prevailing NAV will be kept in a Discontinued Policy Fund of the company. No subsequent charges except Fund management charge for the Discontinued Policy Fund will be deducted. The fund will provide a return subject to a minimum guarantee of interest of 4% p.a and as prescribed by IRDA from time to time.

The proceeds of the discontinued policy will be paid to the policyholder only after the completion of the lock in period of 5 policy years from the policy commencement date.

In case of death of the life assured during this period, the proceeds of the discontinued policy will be payable immediately to the nominee / legal heirs as applicable.

"Proceeds of the discontinued policies" means the fund value in the discontinued policy fund.

### b) Surrender of policy after completion of 5 policy years:

If the policy is surrendered after the end of five policy years, the surrender value is the fund value at the prevailing NAV which is paid immediately. No insurance cover is available after surrender of the policy.



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On death of the life assured after we receive a request for surrender of the policy, but before making payment of the surrender value, the surrender value is payable.

The policy terminates thereafter on payment of the surrender value.

### 5.2 Discontinued Policy Fund(SFIN: ULIF013011111FUTDISCONT133)

The proceeds of a discontinued policy will be credited to the Discontinued Policy Fund. The investment objective of this fund is to provide return, subject to a minimum guarantee of interest, as prescribed by IRDA from time to time.

The fund will be invested as per the following asset allocation:

Money Market Instruments: 0% to 40% Government securities: 60% to 100%

Investment strategy: Low risk investment

Risk Profile: Low risk

The Fund management charge for the fund will be 0.5% per annum.



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### 6. Details of investment funds

### 6.1 Types of fund

The following -six funds are available: Future Secure, Future Income, Future Balance, Future Maximise, Future Apex and Future Opportunity.

### 6.2 Valuation date

The Valuation Date shall be the date as determined by the Company from time to time for the purposes of determining unit prices.

### 6.3 Funds managed by

The Company or such party/person as the Company may appoint from time to time.

### 6.4 Investment objective

### a) Future Secure Fund (SFIN: ULIF001180708FUTUSECURE133)

The investment objective of this fund is to provide stable returns by investing in relatively low risk assets.

The fund will invest exclusively in Treasury Bills, Bank Deposits, Certificate of Deposits, other money market instrument and short duration Government Securities.

Investment strategy: Low risk investment such as money market investments

Portfolio allocation: 100% in money market, cash and short term debt

Risk Profile: low risk

### b) Future Income fund (SFIN: ULIF002180708FUTUINCOME133)

The objective of this fund is to provide stable returns by investing in assets of relatively low to moderate level of risk. The interest credited will be a major component of the fund's return.

The fund will invest primarily in fixed interest securities, such as Government Securities of medium to long duration and Corporate Bonds etc and money market instruments for liquidity.

Investment strategy: Investments in assets of low or moderate risk

Portfolio allocation: 100% in Fixed Income investments, cash and money market instruments

Risk Profile: Low risk



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### c) Future Balance fund (SFIN: ULIF003180708FUTBALANCE133)

The objective of the fund is to provide a balanced return from investing in both fixed interest securities as well as in equities so as to balance stability of return through the former and growth in capital value through the latter. The fund will also invest in money market instruments to provide liquidity.

Investment Strategy: Balance of high return and risk balanced by stability provided by fixed interest instruments

Portfolio allocation: Equity Instruments: 30% – 90%

Fixed income including cash and money market instruments: 10% – 70%

Risk Profile: Medium Risk

### d) Future Maximise fund (SFIN: ULIF004180708FUMAXIMIZE133)

The investment objective of this fund is to provide potentially high returns to unit holders by investing primarily in equities to target growth in capital value of assets. The fund will also invest to a certain extent in Government Securities, Corporate Bonds and money market instruments.

Investment strategy: Investment in a spread of equities, Diversification by sector, industry and risk.

Portfolio allocation: Equity Instruments: 50% – 90%

Fixed income including cash and money market investments: 10% - 50%

Risk Profile: high risk

### e) Future Apex fund (SFIN: ULIF010231209FUTUREAPEX133)

The investment objective of this fund is to provide potentially high returns to unit holders by investing primarily in equities to target growth in capital value of assets. The fund will also invest to a certain extent in government securities, corporate bonds and money market instruments.

Investment strategy: Investment in a spread of equities, Diversification by sector, industry and risk

Portfolio allocation: Equity Instruments: 50% – 100%

Fixed income including cash and money market investments: 0% - 50%

Risk Profile: High Risk

f) Future Opportunity (SFIN:ULIF012090910FUTOPPORTU133)

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The investment objective of this fund is to generate capital appreciation & provide long-term growth opportunities by investing in a portfolio predominantly of equity & equity related instruments generally in S & P CNX Nifty stocks and to generate consistent returns by investing in debt & money market instruments.

Investment strategy: Investment in a spread of equities. Diversification by sector, industry and risk

Portfolio allocation: Equity Instruments: 80% – 100%

Fixed income including cash and money market investments: 0% - 20%

Risk Profile: High Risk

#### 7. Fund Provision

### 7.1 Purpose of the funds

The Company has established the funds set out in the details of Investment funds hereto from which part or all of the benefits under this policy will be payable.

### 7.2 Investment of the funds

The Company shall select the underlying investments of each fund at its sole discretion subject to the investment objective of the respective funds and the IRDA Regulations on investment of the funds.

All assets relating to the fund shall remain in the absolute beneficial ownership of the company. There is no trust created, whether expressly or impliedly, by the company in respect of the investments.

### 7.3 New funds / closure of funds

The Company may in future offer you additional unit linked funds with prior approval of IRDA. The Company by giving you reasonable notice may withdraw existing unit linked funds for existing unit account balances in which case we will ask you for instructions for switching of existing fund .

### 8. Valuation of funds

**8.1** The value of the fund shall be equal to the number of units multiplied by the Net Asset Value (NAV) of each unit in the fund.



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### 8.2 Computation of Net Asset Value(NAV):

The NAV of a segregated fund shall be computed as:

Market value of investments held by the fund plus the value of any current assets less the value of any current liabilities less provisions, if any divided by the number of units existing at the valuation date (before creation /redemption of units.

- **8.3** The valuation of assets underlying the unit linked funds will take place on a daily basis. In case the valuation day falls on a holiday, then the exercise will be done the following working day.
- **8.4** The NAV calculated as above, in respect of 'each' Segregated fund, shall be published in our company Website and in the Website of Life Insurance Council as and when the same is ready.
- **8.5** In case of market uncertainties where it is difficult to value some of the assets, the valuation shall be done on a less frequent basis. Such circumstances are:
  - When one or more stocks exchanges which provide a basis for valuation for a substantial portion of the assets of the fund are closed otherwise than for ordinary holidays.
  - When, as a result of political, economic, monetary or any circumstances out of our control, the disposal of the assets of the unit fund is not reasonable or would not reasonably be practicable without being detrimental to the interests of the remaining unit holders.
  - During periods of extreme volatility of markets during which surrenders and switches would, in our opinion, be detrimental to the interests of the existing unit holders of the fund.
  - In case of natural calamities, strikes, war, civil unrest, riots and bandhs.
  - In the event of any 'force majeure' or disaster that affects our normal functioning.
  - If so, directed by the IRDA.

### 9. Risk of investment in unit-linked funds

You are aware that the investment in the units is subject to the following, among others, risks and agree that you are making the investments in units with full knowledge of the same.



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- a) Unit Linked Life Insurance products are different from the traditional insurance products and are subject to the risk factors.
- b) The premium paid in unit linked life insurance policies is subject to investment risks associated with capital markets and NAVs of the units may go up or down based on the performance of fund and factors influencing the capital market and the insured/policyholder is responsible for his/her decisions.
- c) Future Generali India Life Insurance Company Limited is the name of the insurance company and Future Generali Pramukh Nivesh ULIP is only the name of the unit linked life insurance contract and does not in any way indicate the quality of the policy, its future prospects or returns.
- d) Future Secure Fund, Future Income Fund, Future Balance Fund, Future Maximise Fund, Future Apex Fund and Future Opportunity Fund are the names of the funds offered currently with Future Generali Pramukh Nivesh ULIP, and in any manner do not indicate the quality of the respective funds, their future prospects or returns.
- e) The investments in the Units are subject to market and other risks and there can be no assurance that the objectivities of any of the funds will be achieved.
- f) Future Secure Fund, Future Income Fund, Future Balance Fund, Future Maximise Fund, Future Apex Fund and Future Opportunity Fund do not offer a guaranteed or assured return.
- g) All benefits payable under the Policy are subject to the tax laws and other financial enactments, as they exist from time to time. Tax benefits are subject to change.
- h) The past performance of other funds of the company is not necessarily indicative of the future performance of any of these funds.
- i) Please know the associated risks and applicable charges of the policy from this policy document.

### 10.Units

The face value of each unit is Rs 10/-. Units are allocated under the policy depending on the amount of premium paid, the allocation rate as set out below and the prevailing price of each unit.

### 10.1 Creation of units

Units in any of the Funds of the Company may be created only if there is, added to that Fund assets equal in value to the value of the Units created.

# 10.2 Uniform cut-off timings for applicability of Net Asset Value: The allotment of units to the policyholder shall be done only after the receipt of premium proceeds.

### a) Allocations (premium allocations, switch in)



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In case of new business, units shall be allocated on the day proposal is completed and results into a policy by adjustment of application money towards premium.

In respect of funds switch request received up to 3:00 p.m. (or such other time as stipulated by IRDA) by the Company the closing NAV of the day on which request is received shall be applicable.

In respect of funds switch request received after 3:00 p.m. (or such other time as stipulated by IRDA) by the Company the closing NAV of the next business day shall be applicable.

### b) Redemptions:

In respect of valid applications received (e.g. surrender, maturity claim, switch out etc) up to 3:00 p.m. (or such other time as stipulated by IRDA) by the Company, the same day's closing NAV shall be applicable.

In respect of valid applications received (e.g. surrender, maturity claim, switch etc) after 3:00 p.m. (or such other time as stipulated by IRDA) by the Company, the closing NAV of the next business day shall be applicable.

### 10.3 Cancellation of units:

To meet fees and charges, and to pay the policy benefits, the Company will cancel units to meet the amount of the payments which are due. If units are held in more than one unit linked fund, then the Company will cancel proportionate units in each fund to meet the amount of the payment. The value of units cancelled in a particular fund will be in the same proportion as the value of units held in that fund is to the total value of units held across all funds in a policy. For benefit payments and for fees and charges, the company will cancel the units on the date of such benefit payment or collection of charges.

### 10.4 The Fund Value

The Fund Value of the policy at any time is the number of units allocated to the policy at that time multiplied by the applicable unit price. If you hold units in more than one unit-linked fund under the policy, then the Fund Value under the policy is the total unit value across all unit-linked funds under the policy.

### 10.5 Publication of NAVs:

The NAVs of the various unit funds will be published on the company's website <a href="https://www.futuregenerali.in">www.futuregenerali.in</a>.



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### 11.OPTIONS

While the policy is in force, you may, subject to the approval of the Company, exercise any of the following options by using the prescribed application form and meeting the conditions set out in them.

#### 11.1 Partial Withdrawals

You may encash / withdraw a part of the fund during the policy term by way of a partial withdrawal. The first partial withdrawal is allowed only after the fifth policy anniversary. Partial withdrawal can be made if the life assured at the time of withdrawal has completed age of 18 years or more.

The policyholder may opt up to four free partial withdrawals each policy year, provided that after each withdrawal the Fund Value is at least Rs.10,000/-. The charge for each partial withdrawal thereafter will be Rs.200 per such withdrawal, which is deducted from the withdrawal amount. The minimum amount of each such partial withdrawal is set at Rs.5,000/-(in multiples of '000).

For each partial withdrawal, units are cancelled from the unit-linked funds according to the proportions that you specify.

Unused free partial withdrawals cannot be carried forward to the following year(s).

### 11.2 Switches

At any time you may instruct us in writing to switch some or all of your units from one fund to another. We will give effect to this switch by canceling units in the old fund and allocating units in the new fund at the applicable unit price. The amount to be switched should be at least Rs.5000/- and in multiples of one thousand thereafter.

You are entitled to twelve free switches in a policy year. For subsequent switches during any policy year, the company shall charge Rs.100/- per switch. Unused free switches cannot be carried forward to the following year(s).

### 11.3 Alterations in Sum Assured

You may request the Company in writing to reduce the Sum Assured under this policy subject to minimum Sum Assured allowed under the policy. However the premium will not be reduced and remain same. Alteration in Sum Assured will not be allowed in the first policy year.



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Increase in the Sum Assured will not be allowed.

### 11.4 Systematic Transfer of Fund

A Systematic Transfer of Fund (STF) can be opted for wherein during the last 3 years (i.e last 36 months) of a policy; a proportion of units per unit fund chosen will be switched from Future Apex Fund, Future Maximise Fund & Future Opportunity Fund to Future Income Fund as mentioned below. This option is available only for policies having a policy term of 10 years or more and only if one or all of the three funds mentioned form a part of your portfolio. This option can be opted for at any time during the policy term but not later than 60 days prior to the start of the systematic transfer period. There is no charge to avail this facility. Switching will not be allowed during the systematic transfer of fund period.

Systematic transfer of units, per unit fund (Future Apex, Future Opportunity & Future Maximise Fund) opted, to Future Income Fund

Months before maturity	Transfer of units	Months before maturity	Transfer of units
36	1/36th of the units available at the start of 36th month prior to maturity	18	1/18th of the units available at the start of 18th month prior to maturity
35	1/35th of the units available at the start of 35th month prior to maturity	17	1/17th of the units available at the start of 17th month prior to maturity
34	1/34th of the units available at the start of 34th month prior to maturity	16	1/16th of the units available at the start of 16th month prior to maturity
33	1/33 of the units available at the start of 31st month prior to maturity	15	1/15th of the units available at the start of 15th month prior to maturity
32	1/32nd of the units available at the start of 32nd month prior to maturity	14	1/14th of the units available at the start of 14th month prior to maturity

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31	1/31st of the units available at the start of 31st month prior to maturity	13	1/13th of the units available at the start of 13th month prior to maturity
30	1/30th of the units available at the start of 30th month prior to maturity	12	1/12th of the units available at the start of 12th month prior to maturity
29	1/29th of the units available at the start of 29th month prior to maturity	11	1/11th of the units available at the start of 11th month prior to maturity
28	1/28th of the units available at the start of 28th month prior to maturity	10	1/10th of the units available at the start of 10th month prior to maturity
27	1/27th of the units available at the start of 27th month prior to maturity	9	1/9th of the units available at the start of 9th month prior to maturity
26	1/26th of the units available at the start of 26th month prior to maturity	8	1/8th of the units available at the start of 8th month prior to maturity
25	1/25th of the units available at the start of 25th month prior to maturity	7	1/7th of the units available at the start of 7th month prior to maturity
24	1/24th of the units available at the start of 24th month prior to maturity	6	1/6th of the units available at the start of 6th month prior to maturity
23	1/23rd of the units available at the start of 23rd month prior to maturity	5	1/5th of the units available at the start of 5th month prior to maturity
22	1/22nd of the units available at the start of 22nd month prior to maturity	4	1/4th of the units available at the start of 4th month prior to maturity
21	1/21st of the units available at the start of 21st month prior to	3	1/3rd of the units available at the start of 3rd month prior to



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	maturity		maturity
20	1/20th of the units available at the start of 20th month prior to maturity	2	1/2nd of the units available at the start of 2nd month prior to maturity
19	1/19th of the units available at the start of 19th month prior to maturity	1	Balance the units available at the start of 1 month prior to maturity



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### 12. CHARGES AND PENALTIES

### 12.1 Premium Allocation Charge

This is a percentage of the premium appropriated towards charges from the premium received. The balance known as allocation rate constitutes the part of premium that is utilized to purchase (investment) units for the policy. This is a charge levied at the time of receipt of premium.

There is no allocation charge under this policy.

### 12.2 Mortality Charges

The mortality charges are determined using 1/12th of the annual mortality charges and are deducted from the Fund Value at the beginning of each monthly anniversary of the policy. The standard mortality charges for the basic cover per Rs.1000/- Sum at Risk for different ages are given in Table 1 of the policy. However, the actual charges shall depend on the underwriting decision of the Company based on occupation, lifestyle and the present and past history of health of the life assured etc. The monthly charges shall be taken for the age last birthday of the life assured and Sum at Risk at each time they are deducted. The Sum at Risk at any point of time under this plan is the Sum Assured.

### 12.3 Fund Management Charge

- a) Future Secure Fund **(SFIN: ULIF001180708FUTUSECURE133)** at the rate of 1.10 % per annum of the total value of assets
- b) Future Income Fund (SFIN: ULIF002180708FUTUINCOME133) at the rate of 1.35 % per annum of the total value of assets
- c) Future Balance Fund **(SFIN: ULIF003180708FUTBALANCE133)** at the rate of 1.35 % per annum of the total value of assets
- d) Future Maximise Fund **(SFIN: ULIF004180708FUMAXIMIZE133)** at the rate of 1.35 % per annum of the total value of assets
- e) Future Apex Fund **(SFIN: ULIF010231209FUTUREAPEX133)** at the rate of 1.35% per annum of the total value of assets
- f) Future Opportunity Fund (SFIN: ULIF012090910FUTOPPORTU133) at the rate of 1.35% per annum of the total value of assets.

The fund management charge on each day is 1/365<sup>th</sup> of the annual charge and will be deducted from the assets of the unit-linked fund as and when the NAV is declared.



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### 12.4 Policy Administrative Charges

This charge is expressed as a percentage of premium and is levied at the beginning of each policy month from the policy fund by canceling units of appropriate amount. The monthly policy administration charges are determined using 1/12<sup>th</sup> of the annual charges given below:

Policy Year	Percentage of Single Premium
Year 1	1% (subject to maximum of Rs. 6,000 p.a)
Year 2-5	0.75% (subject to maximum of Rs. 4,000 p.a.)
Year 6 onwards	Nil

### 12.5 Switching Charge

The first 12 switches in any policy year are free of cost. For subsequent switches we will charge Rs.100/- per switch. The switching charges are subject to increase upto Rs 250 per switch subject to regulatory approval. This charge will be levied at the time of effecting switch and will be deducted from the unit account by cancellation of units.

### 12.6 Partial withdrawal Charge

Four partial withdrawals are allowed free of partial withdrawal charge in a policy year. The charge for each partial withdrawal thereafter in a policy year will be Rs.200 per such withdrawal which is deducted from the withdrawal amount. The partial withdrawal charges may increase up to Rs.500 per withdrawal with prior IRDA approval.

### 12.7 Discontinuance Charge

NIL

### 12.8 Miscellaneous Charge

This charge is levied for any alteration within the contract, such as reduction in Sum Assured. Rs.250/- will be charged per alteration and this will be deducted by cancellation of units at the time of alteration.

### 12.9 Service tax etc on charges

Charges are subject to service tax, if any, and other related charges as fixed by the Government from time to time.

### 12.10 Recovery of Charges:



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The allocation charges are recovered at the time of payment of premium.

The Fund Management charges along with the applicable service tax and other related taxes will be charged in the Unit Value of the Fund.

The mortality charges along with the applicable service tax and other related taxes, if any; and Policy Administration charges shall be recovered by cancellation of Units at the Unit Value.

The partial withdrawal charge, if any, will be deducted from the withdrawal amount. The switching charge, discontinuance charge and miscellaneous charge will be deducted by cancellation of Units at the Unit Value as and when such switch, discontinuance or alteration is effected.

In the event that the Units are held in more than one Fund, the cancellation of Units will be effected in the same proportion as the Unit value held in each Fund. In case the fund value in any fund goes down to the extent that it is not sufficient to support the proportionate monthly charges, then the same shall be deducted from the fund value of the other funds.

### 12.11 Change in Rate of Charges / Penalties

The nil allocation charge and mortality charges are guaranteed for the policy term.

The Company reserves the right to change the Fund Management charges from time to time subject to regulatory approval as may be required in accordance with the current/prevailing Circulars/Regulations and may be revised within the limits prescribed therein.

The switching charges are subject to increase up to Rs.250 per switch subject to regulatory approval.

The partial withdrawal charges may increase up to Rs.500 per withdrawal with prior IRDA approval.

The policy administration charge can be increased by not more than 5% per annum and will not exceed Rs. 6000 per annum subject to regulatory approval.

Any change in the charges within the specified upper limit will be subject to approval by IRDA.

The Company will give a notice of one month to you for any of the abovementioned increases in charges. If you do not agree with the modified charges you shall be allowed to withdraw the units in the funds at the then prevailing unit value and terminate the Policy.



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### 13. SPECIAL PROVISIONS WHERE LIFE ASSURED IS A MINOR

### 13.1 Vesting of the Policy

If the Policy is in force or otherwise has acquired Surrender Value on the vesting date, this Policy shall vest in the life assured on that date. Upon such vesting, the Policy will be deemed to be a contract between the life assured (also the policyholder henceforth) as the owner of the Policy and the Company. The erstwhile policyholder or his estate shall cease to have any right or interest in the policy.

### 13.2 Death of Policyholder while the life assured is a minor

On the death of the Proposer while the life assured is a minor, a new policyholder will have to be appointed. However no benefit is payable on the death of the proposer.

Partial withdrawal and switching will not be allowed by the appointee during the minority of the life assured in case of continuation of the policy after the death of the proposer.



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### 14. CLAIM PROCEDURES:

#### 14.1 Notice of Claim

The death of the life assured must be notified immediately to us in writing. Other claims must be notified in writing, preferably not later than 20 days after the date the insured event happens. However ,the delayed request may be accepted, if the claimant proves to the satisfaction of the Company that he had sufficient cause for not filing the claim within the above said period. The condonation of delay shall be solely at the discretion of the Company.

### 14.2 Filing Proof of Claim

### a) Death claim

Affirmative proof of death and any appropriate documents as required by us must be completed and furnished to us, within 90 days from the date the insured event happens, unless specified otherwise.

Without prejudice, the following documents may be necessary to establish the claim to the satisfaction of the Company:-

- Original Policy Document;
- Original Death Certificate in case of death claim;
- Post Mortem Report / First Investigation Report of the police, where applicable;
  - Claim Forms duly filled in as required by the Company;
  - Certificate from the physician last attended / Hospital last admitted showing cause of death, nature of Disability, wherever applicable;
  - Legal evidence of title of the claimant where no valid nomination or assignment under the Policy exists or in cases where the title is in dispute;
  - Age proof of the life assured, if the age is not admitted earlier.

We may, however, call for additional documents, if found necessary, in support of the claim.

### b) On Maturity of Policy

On survival of the life assured to the maturity date, you shall submit the discharge form along with original Policy document besides proof of age of the life assured, if the age is not admitted earlier.



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### **General Terms & Conditions**

### 1. PREMIUM / MORTALITY CHARGE / BENEFIT CESSATION

In case of the basic contingent event happening during the Policy term, the benefit terminates after payment of the claim and further charges are not required in respect of that benefit. Policy terminates for all purposes.

### 2. FORFEITURE IN CERTAIN EVENTS AND INCONTESTABILITY

In case any of the terms and conditions of the Policy document is contravened or it is found that any untrue or incorrect statement is contained in the proposal form or any declaration/s signed by you, or any material information is withheld, in such cases but subject to Section 45 of the Insurance Act, 1938, this Policy shall be void and all claims to benefits under this Policy will cease and all moneys paid under the Policy will be forfeited except for such relief that would be lawfully granted by the Company.

Section 45 of the Insurance Act, 1938 states that no Policy of life insurance, effected before the commencement of this Act shall after the expiry of two years from the date of commencement of this Act and no policy of life insurance effected after the coming into force of this Act shall after the expiry of two years from the date on which it was effected, , shall be called in question by the Company on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured (policyholder / life assured), or any other document leading to the issue of the Policy, was inaccurate or false, unless the Company shows that such statement was on a material matter or suppressed fact which was material to disclose and that it was fraudulently made by the policyholder and that the policyholder knew at the time of making it that the statement was false or that he suppressed the facts which it was material to disclose.

Provided that nothing above shall prevent the Company from calling for proof of age at any time if it is entitled to do so, and no Policy shall be deemed to be called in question merely because the terms of the Policy are adjusted on subsequent proof that age of the life assured was incorrectly stated in the proposal.

## 3. Prohibition of rebates: Section 41 of the Insurance Act, 1938 is reproduced as under:

**Section 41. (1)** No person shall allow or offer to allow, either directly or indirectly, as an inducement to any person to take or renew or continue an insurance in respect of any kind of risk relating to lives or property in India, any rebate of the whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing



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or continuing a policy accept any rebate, except such rebate as may be allowed in accordance with the published prospectuses or tables of the insurer:

**Provided** that acceptance by an insurance agent of commission in connection with a policy of life insurance taken out by himself on his own life shall not be deemed to be acceptance of a rebate of premium within the meaning of this sub-section if at the time of such acceptance the insurance agent satisfies the prescribed conditions establishing that he is a bona fide insurance agent employed by the insurer.

Section 41 (2) Any person making default in complying with the provisions of this section shall be punishable with fine which may extend to five hundred rupees.

### 4. STATEMENT OF AGE

This Policy is issued at the age shown on the Policy Schedule which is the life assured's declared age last birthday at the commencement date of the Policy.

In the event the declared age is found to be different from the actual age, without prejudice to the Company's other rights and remedies including those under the Insurance Act, 1938, one of the following actions shall be taken:

- a. If the actual age is such as would have made the Life Assured uninsurable under the plan of insurance specified in the Policy document, the plan of insurance shall stand altered to such plan of insurance as is generally granted by the Company for the actual age of the Life Assured, which will be subject to the terms and conditions as are applicable to that plan of insurance. If it is not possible to grant any other plan of insurance, the Policy shall stand cancelled from the date of issue of the Policy and the premium paid shall be refunded subject to the deduction of the expenses incurred by the Company on the Policy. Where premiums have been allocated to units, the Fund Value as on the date of cancellation will be payable.
- b. If the actual age is higher than the declared age but does not make the life assured uninsurable, the insurance charges payable under the Policy shall be altered corresponding to the actual age of the Life Assured (the corrected insurance charges) from the date of commencement of the Policy and you shall pay to the Company the accumulated difference between the corrected insurance charges and the original insurance charges from the commencement of the Policy up to the date of such payment with interest. If you fail to pay such accumulated difference, together with interest, the same shall be recovered by cancellation of Units.



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c. If the actual age of the Life Assured is lower than the declared age but does not make the life assured uninsurable, the insurance charges payable under the Policy shall be altered corresponding to the actual age of the Life Assured (the corrected insurance charges) from the date of commencement of the Policy and the Company may, at its discretion, allocate without interest, the accumulated difference between the original insurance charges paid and the corrected insurance charges into units.

### 5. THE POLICYHOLDER'S RIGHTS

You are the Policyholder and beneficiary under this Policy and its benefits as shown in the Policy Schedule, until changed. Only you can, during the lifetime of the life assured, exercise all rights, privileges and options provided under this Policy.

### 6. NOMINATION / ASSIGNMENT

### a) Nomination

If you are also the life assured under this Policy and if no nomination has been made, you may, at any time before the maturity date of this Policy, nominate a person or persons as per Section 39 of the Insurance Act, 1938, to receive the Policy benefits in the event of the death of the life assured. Where the nominee is a minor, you will need to appoint a person who is a major as an appointee, to receive the Policy benefits while the nominee is a minor.

During the Term of the Policy, you may change the nominee / appointee by filing a written notice to us. Such change is valid only if recorded by us during the lifetime of the life assured and endorsed on this Policy.

We will not recognize a nomination or a change in nomination on this Policy until we receive notice of the nomination or change in nomination in writing at our Servicing Office. We will also not express any opinion on the validity or legality of the nomination. The nomination is to be made for the entire Policy benefit and not for individual benefits or any part thereof.

If no nomination has been made, or all nominees predecease you, the benefits on your death, will be payable to your legal heirs or legal representatives. In case there are more than one nominee and one or more of the nominees die, the benefits will be paid to the surviving nominees.



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### b) Assignment

As per Sec 38 of the Insurance Act 1938, you (referred to as 'Assignor') can assign this Policy to a party (referred to as 'Assignee') by giving a written notice at our servicing office along with the original Policy document. The assignment should either be endorsed upon the Policy itself or documented by a separate instrument signed in either case by the Assignor stating specifically the fact of assignment. We will not express any opinion on the validity or legality of the assignment. Only the entire Policy can be assigned and not individual benefits or any part thereof. Any assignment shall automatically cancel a nomination.

### 7. LOAN PROVISIONS:

Policy loans are not allowed under this plan.

### 8. RESTRICTIONS ON TRAVEL, RESIDENCE AND OCCUPAITION

This Policy does not impose any restrictions as to travel, residence or occupation, except as otherwise provided in any special provisions of this Policy or by law.

### 9. FREE LOOK PERIOD

You have a period of 15 days (30 days if the policy is sold through Distance Marketing Mode) from the date of receipt of the Policy document to review the terms and conditions of the Policy. If you are not satisfied with or disagree with any of the terms and conditions, you have the option to cancel / withdraw and return the Policy document along with a letter (dated and signed) stating your intention to cancel the Policy and reasons for the objections / cancellation, within this period.

On cancellation, the sum of Fund Value as on the date of cancellation plus non-allocated premium plus charges levied by cancellation of units less proportionate cost of insurance for the period on cover and expenses towards policy stamp duty and medical examination, will be refunded.

Note: Distance Marketing means insurance solicitation/lead generation by way of telephone calling/ Short Messaging Service (SMS)/Other Electronic modes like e-mail, internet & Interactive Television (DTH)/Direct Mail/ newspaper & magazine inserts or any other means of communication other than in person.



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### 10. APPLICABLE LAW

Your Policy is governed by and is subject to the Indian Law.

The parties shall be subject to the jurisdiction of the law courts situated within the Republic of India for all matters and disputes arising from or relating to or concerning the application, declaration and the provisions of the Policy.

### 11. COMPLAINT/GRIEVANCE:

In case of any grievance, the Policyholder may approach the following in the order given below:

**a)** In the event of any grievance the Policyholder may have under this Policy, a reference may be made to our office at the following address giving the nature and full particulars of the grievance:-

## Grievance Redressal Department Future Generali India Life Insurance Company Limited

Ground floor of Lodha i – Think techno campus, A wing – 1st floor, Pokhran Road -2, Off eastern express Highway, Behind TCS Bldg Thane (West) Thane 400607 Email ID:care@futuregenerali.in

Website of the Company: www.futuregenerali.in



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**b)** In case you are not satisfied with the decision of the above office, or have not received any response within 10 days, you may contact the following official for resolution of the grievance:-

## **Grievance Redressal Officer Future Generali India Life Insurance Company Limited**

Ground floor of Lodha i – Think techno campus, A wing – 1st floor, Pokhran Road -2, Off eastern express Highway, Behind TCS Bldg Thane (West) Thane 400607

Contact No: 1800 102 2355 Email: gro@futuregenerali.in

c) In case you are not satisfied with the decision / resolution of the Company, you may approach the IRDA (Insurance Regulatory and Development Authority) through *Integrated Grievance Management System (IGMS*). IGMS provides a gateway for policyholders to register complaints with insurance companies first and if need be escalate them to the IRDA Grievance Cells.

### IRDA Grievance Call Centre (IGCC)

CALL CENTER: TOLL FREE NUMBER (155255) for voice calls

Email ID: <a href="mailto:complaints@irda.gov.in">complaints@irda.gov.in</a>

REGISTER YOUR COMPLAIN ONLINE AT: http://www.igms.irda.gov.in/

Address for communication for complaints by paper/fax:

Consumer affairs Department,

Insurance Regulatory and Development Authority,

9th Floor, United Towers,

Basheer bagh,

Hyderabad -500 029

Fax 91 - 40 - 66789768



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- **d)** In case you are not satisfied with the decision / resolution of the Company, you may approach the Insurance Ombudsman designated by Insurance Regulatory and Development Authority at the following addresses if your grievance pertains to:
  - Insurance claim that has been rejected or dispute of a claim on legal construction of the Policy
  - Delay in settlement of claim
  - Dispute with regard to payment of premium
  - Non-receipt of your Policy document

### For Insurance Ombudsman:

The Insurance Ombudsman is an organization that addresses grievances that are not settled to your satisfaction. The list of Insurance Ombudsmen offices is posted on the website below:

http://www.irdaindia.org/ombudsmen/ombudsmenlist\_new.htm

- **e)** The Complaint should be made in writing duly signed by the complainant or by his legal heirs with full details of the complaint and the contact information of complainant.
- *f)* As per provision 13(3) of the Redressal of Public Grievances Rules 1998, the complaint to the Ombudsman can be made
  - i. only if the grievance has been rejected by the Grievance Redressal Machinery of the Insurer
  - ii. within a period of one year from the date of rejection by the insurer
  - iii. if it is not simultaneously under any litigation.



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### **Address of Company for correspondence**

Any notice, information or instruction to the Company must be in writing and delivered to the address intimated by the Company to the Policyholder which is currently:

Head – Operations

Future Generali India Life Insurance Co. Ltd.
Ground floor of Lodha i – Think techno campus
A wing – 1<sup>st</sup> floor, Pokhran Road -2
Off eastern express Highway
Behind TCS Bldg.
Thane (West)
Thane 400607

Any such notice, information and instruction shall be deemed to be served 7 days after the posting, or immediately up on receipt by the Company in the case of recorded hand delivery or courier.

The Company may change the address stated above and intimate the Policyholder of such change by suitable means.

Any notice, information or instruction from the Company to the Policyholder shall be mailed to the address of the Policyholder stated in the Schedule of this policy or to the changed address as intimated to the Company in writing.

Words and expressions used in this policy but not defined herein shall, unless the context specifies otherwise, have the same meaning as defined in the Insurance Act 1938 and/or rules/regulations made there under as may be amended from time to time.



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### 12. ELECTRONIC TRANSACTION:

You will adhere to and comply with all such terms and conditions as prescribed by the Company from time to time and hereby agree and confirm that all transactions effected by or through facilities for conduction of remote transactions including the Internet, World Wide Web, electronic data interchange, call centers, tele service operations (whether voice, video, data or combination thereof) or by means of electronic, computer, automated machines network or through other means telecommunication, established by or on behalf of the Company, for and in respect of the Policy or its terms, or the Company's other products and services, shall constitute legally binding and valid transactions when done in adherence to and in compliance with the Company's terms and conditions for such facilities, as may be prescribed from time to time.

### **13. CURRENCY OF PAYMENT:**

All amounts payable either to or by the Company shall be payable in India and in Indian Currency.



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### 14. LEGISLATIVE CHANGES

The Terms and Conditions including the premiums and benefits payable under this policy are subject to variation in accordance with the relevant Legislation and Regulations.

Service Tax and other related taxes as mentioned above shall be charged at the prevailing tax rates.





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**TABLE 1:** The standard mortality charges under this policy per Rs 1000/- sum at risk for different ages are as given below:

Age last	Mortality	Age last	Mortality
birthday	Charge	birthday	Charge
7	0.82	42	2.36
8	0.65	43	2.59
9	0.55	44	2.86
10	0.49	45	3.17
11	0.48	46	3.52
12	0.50	47	3.93
13	0.54	48	4.39
14	0.61	49	4.89
15	0.68	50	5.45
16	0.75	51	6.04
17	0.82	52	6.66
18	0.88	53	7.31
19	0.94	54	7.99
20	0.98	55	8.68
21	1.02	56	9.40
22	1.04	57	10.15
23	1.06	58	10.94
24	1.08	59	11.78
25	1.09	60	12.69
26	1.10	61	13.68
27	1.11	62	14.76
28	1.12	63	15.95
29	1.14	64	17.26
30	1.17	65	18.71
31	1.20	66	20.31
32	1.24	67	22.07
33	1.28	68	24.01
34	1.34	69	26.13
35	1.42	70	28.44
36	1.50	71	30.98
37	1.60	72	33.75
38	1.71	73	36.76
39	1.84	74	40.04
40	1.99	75	43.61
41	2.16		